

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
IA No. 236/JPR/2024
CP No. (IB)- 176/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Jaipur Trade Expocentre Pvt. Ltd. ... Operational Creditor/Applicant

Versus

Metro Jet Airways Training Pvt. Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -


For the Liquidator : Lipi Garg, Adv.

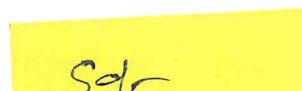
ORDER

Heard Ms. Lipi Garg, Adv. appearing on behalf of Mr. Archit Bohra, Adv.
for the Liquidator.

IA No. 236/JPR/2024

This is Preliminary Report under Regulation 13 & Asset Memorandum of the Corporate Debtor under Regulation 34 of the IBBI (Liquidation Process) Regulations, 2016. This report is taken on record subject to just exceptions. **IA No. 236/JPR/2024** stands disposed of accordingly.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 29, 2024